

(b) the total cost likely to be incurred on the project;

(c) the amount of the Central assistance allocated in the Fourth Plan; and

(d) whether Government have agreed to the request made by the Government of Bihar and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) Not so far, Sir.

(b) The project is still in the investigation stage and the total cost involved will be known only after a site has been finally selected and an estimate framed for the construction of the bridge.

(c) Does not arise, as the Fourth Five-Year Plan commencing from 1st April, 1969 is still to be finalised.

(d) Does not arise, as explained in the replies above.

मुस्लिम लीग द्वारा सिर उठाया जाना

953. श्री प्रकाश बीर शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में मुस्लिम लीग की मनोवृत्ति फिर से सिर उठा रही है ;

(ख) क्या यह भी सच है कि इन मनोवृत्तियों को उभरने में पाकिस्तान का हाथ है ;

(ग) क्या केरल में कुछ दिन पहले मुस्लिम लीग द्वारा आयोजित एक रैली में पाकिस्तान समर्थक नारे लगाये गये थे ; और ।

(घ) यदि हाँ, तो इन प्रवृत्तियों को रोकने के लिये क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण) : (क) भारतीय मुस्लिम लीग कुछ राज्यों में सक्रिय है किन्तु ऐसी कोई सूचना नहीं है कि "पुरानी मुस्लिम लीग की मनोवृत्ति पुनः जागृत हो रही है।"

(ख) साम्प्रदायिक तत्वों को पाकिस्तान से प्रोत्साहन मिलने की सम्भावना के प्रति सरकार सचेत है।

(ग) राज्य सरकार में बताया है कि ऐसी कोई सूचना नहीं है।

(घ) जो कुछ भाग (क) के उत्तर में कहा गया है उसको देखते हुए, यह प्रश्न नहीं उठता ?

Secondary Education in States

*954. DR. A. G. SONAR: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that different States follow different patterns in the secondary education;

(b) whether there are some States where different patterns are followed within the State itself; if so, the names of the States;

(c) the number of States who have accepted the pattern suggested by the Kothari Commission; and

(d) the steps Government propose to take towards bringing about uniform patterns in the Secondary education in the country?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir, the pattern of secondary education all over the country is not the same.

(b) According to information available with the Ministry, Maharashtra is the only such State.

(c) and (d). There is general agreement with the pattern suggested by the Kothari Commission. The Education Ministers' Conference held in April, 1967 recommended that the educational structure should be of the pattern of 10+2+3. The programmes and details may, however, vary from State to State.

Employees in Public Undertakings Getting more than Rs. 500.00

*955. SHRI H. N. MUKERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of employees in Public Undertakings who draw a monthly salary of more than Rs. 500;

(b) whether Central Government Service Rules and Conditions are applicable in their case and if so, to what extent;

(c) whether it is a fact that they have no security of service and have no redress against Chairmen or Managing Directors dismissing or taking other disciplinary steps against them; and

(d) whether such employees come within the ambit of "public servants" entitled to protection under Article 311 of the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) The information is not readily available and would have to be collected from the various undertakings.

(b) and (c). The conditions of service of employees working in the public sector undertakings are regulated by rules or regulations framed by the undertakings themselves with the approval of the Central Government, wherever such approval is necessary.

(d) No, Sir.

Security Arrangements in Supreme Court

*956. SHRI B. K. DASCHOW-DHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any scheme has been finalised about the security arrangements in the Supreme Court; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) and (b). No formal scheme is being contemplated. But in addition to the reinforcements recently made to the then existing security arrangements in the High Court, further measures for tightening security arrangements are being currently examined.

Lachit Sena in Assam

*957. SHRI N. R. LASKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the activities of the "Lachit Sena" in Assam;

(b) if so, the identity of the person who is mainly responsible for organising 'Lachit Sena'; and

(c) whether 'Lachit Sena' is making any common cause with the underground Nagas?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):

(a) Yes, Sir.

(b) Lachit Sena appears to be the cover name for several extremists and extremist factions. The State Government have issued orders under the Preventive Detention Act 1950 for detention of 29 persons suspected to be responsible for the appearance of leaflets and posters under the name of Lachit Sena. Of these, 25 have been arrested and detained.